

RATIFIED MINUTES OF MEETING No.07/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 06.07.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 07/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 06.07.2015 under the Chairmanship of Shri J.M. Gupta, Jointl Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:2/4/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00073/AM16/	RLA File :53/21/040/00002/AM10/	Lic.No/Date:5310008508 12.06.2009	Defer Date:17.08.2015
Decision: The Committee noted that status report regarding AA Number and file number of RA for this case sought from the RA was not received and decided to send a reminder to RA. Case is deferred to 17.08.2015.				

2	Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA	Meet No/Date:7/80-	Status:
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16/7
PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	INDIA LIMITED	ALC2/2015 06.07.2015	Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has not submitted the requisite certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 17.08.2015.			

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm's letter dated 31.03.2015 has been sent to DHI on 13.04.2015 for comments. NC also noted that has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 17.08.2015.			

Case No.:1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:17.08.2015
Decision: The Committee noted that C&PC has issued deficiency letter directly to the firm on 01.07.2015 and decided to await reply from the firm. Case is deferred to 17.08.2015.			

5	Case No.:33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:17.08.2015
Decision: The Committee noted that firm's reply dated 16.09.2013 has been sent to DHI on 04.10.2013 for comments. NC also noted that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division for clarification and decided to await clarification from them and comments from DHI. Case is deferred to 17.08.2015.				

6	Case No.:3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.				

7	Case No.:2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:17.08.2015
Decision: The Committee noted that MSME representative has informed that an e-mail dated 16.04.2015 asking the firm to submit excel sheet of calculation has been sent to the firm with a copy to DGFT and decided to issue a reminder to firm to expedite reply. Case is deferred to 17.08.2015.				

8	Case No.:9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
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HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:17.08.2015
Decision: The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 17.08.2015.			

Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:17.08.2015
Decision: The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminders on 20.03.2015 and 18.05.2015 and decided to issue a D.O. letter to them from Chairman to expedite comments. Case is deferred to 17.08. 2015.			

Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:17.08.2015
Decision: The Committee noted that the reply dated 14.02.2015 has been sent to MSME on 27.02.2015 and 25.06.2015 to expedite comments. Case is deferred to 17.08.2015.			

Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:17.08.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Vadodara under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.			

12	Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.				

13	Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:17.08.2015
Decision: The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015 and 30.06.2015 for comments and decided to remind the DRDO again for comments. Case is deferred to 17.08.2015.				

14	Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on				

02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.

15	Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter dated 03.01.2015 followed by reminder dated on 23.06.2015 to furnish reply and decided to issue final reminder to the firm to expedite reply. Case is deferred to 17.08.2015.				

16	Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 06.01.2015 followed by reminder on 20.03.2015 and final reminder on 23.06.2015 and decided to grant another 15 days time to furnish reply. The firm has submitted essentiality certificate from DGHC as its supply is to Reliance Industries, Mumbai under deemed export category. Case is deferred to 17.08.2015.				

17	Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:17.08.2015
Decision: The Committee noted that as the firm's reply dated 03.04.2015 did not contain Annexure MSME deficiency letter was again sent to them on 23.06.2015 to furnish complete reply along with its annexure and decided to issue final reminder to furnish complete reply with Annexure urgently. Case is deferred to 17.08.2015.				

18	Case No.:20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:17.08.2015
Decision: The Committee noted that value addition in respect of item No.3 & 4 is less than 15% and therefore decided to ask the RA and firm to verify these items and inform the NC. Recommendation from MSME vide ID Note No. 30(133)/13-ME dated 15.06.2015 has been received.				

Case is deferred to 17.08.2015.

19	Case No.:14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:17.08.2015
Decision: The Committee noted that firm's application has been sent to DEIT on 08.05.2015 for comments and decided to remind DEIT to expedite reply. Case is deferred to 17.08.2015.				

20	Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.				

21	Case No.:17/21/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Withdrawn
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	
Decision: The Committee noted that this case has already been ratified in NC Meeting No.4/80 dated 26.05.2015 and decided to withdraw the case.				

22	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:17.08.2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision: The Committee noted that firm's reply dated 16.03.2015 has been sent to DEIT on 23.03.2015 followed by reminder on 24.06.2015 for comments and decided to remind DEIT to expedite comments. Case is deferred to 17.08.2015.

23	Case No.: 21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015 and 24.06.2015 for comments and decided to await comments from MSME. Case is deferred to 17.08.2015.				

24	Case No.: 11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:17.08.2015
Decision: The Committee noted that the reply of the firm has been received and is being sent to C&PC for comments. Case is deferred to 17.08.2015.				

25	Case No.: 3/4/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00074/AM16/	RLA File :04/24/040/00002/AM15/	Lic.No/Date:0410156914 08.04.2014	Defer Date:17.08.2015
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to remind RA to forward hard copy of the application immediately. Case is deferred to 17.08.2015.				

26	Case No.: 31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm vide its letter dated 15.06.2015 has informed that the above AA has been obtained for Physical Exports and has submitted copy of purchase order dated 30.09.2013. The Committee noticed that the applicant firm has in fact submitted copy of "Amendment No.1 to Purchase Order-2012/SSCP/GPE/LOI-032 dated 30.09.2013. "Therefore, NC decided to ask the firm to submit copy of original purchase order against which the amended purchase order has been placed with the applicant firm." The Committee also noted that DIPP has furnished comments/recommendation vide ID No.12/80/2015-TSW/26 dated 06.07.2015 for this case. Case is deferred to 17.08.2015.				

27	Case No.: 3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:7/80-ALC2/2015	Status: Deferred
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		LTD(FORMERLY BAKER OIL	06.07.2015	
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:17.08.2015
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Vadodara under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.			
	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
28	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:17.08.2015
	Decision: The Committee noted that firm's reply sent to DHI on 25.11.2014 followed by reminder on 19.03.2015 and 03.07.2015 for comments and decided to await comments from DHI. Case is deferred to 17.08.2015.			
	Case No.:15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
29	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the Firm's reply dated 21.05.2015 sent to MSME on 25.05.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			
	Case No.:39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
30	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that firm's reply dated 15.01.2015 was not proper and accordingly reminder to the firm was issued on 30.03.2015 followed by another reminder on 13.05.2015 and E-mail on 21.05.2015 to expedite reply and decided to issue final reminder to the firm to furnish reply failing which their case will be rejected without further notice with direction to pay applicable custom			

duty with interest for EODC. Case is deferred to 17.08.2015.

31	Case No.:40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that firm's reply dated 15.01.2015 was not proper and accordingly reminder to the firm was issued on 30.03.2015 followed by another reminder on 13.05.2015 and E-mail on 21.05.2015 to expedite reply and decided to issue final reminder to the firm to furnish reply failing which their case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 17.08.2015.			

32	Case No.:35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:17.08.2015
	Decision: The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 17.08.2015.			

33	Case No.:4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that firm's reply dated 17.03.2015 has been sent to DHI on 19.05.2015 and decided to comments. The firm has confirmed that the above AA has been obtained for deemed exports, supply is to Kudgi NTPC, Bijapur (Sl.No.37).Case is deferred to 17.08.2015.			

34	Case No.:21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that DHI vide its UO No.3(19)/114-TSW(B)/227 has raised deficiency in the firm's application and decided to send to the firm to furnish reply (copy to be sent to firm). Case is deferred to 17.08.2015.			

35	Case No.:30/10/80-ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
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	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:17.08.2015
	Decision: The Committee noted that DHI has been reminded on 20.11.2014, 02.01.2015, 20.03.2015 and 23.06.2015 to offer comments and decided to send another reminder to DHI to expedite comments. Case is deferred to 17.08.2015.			
	Case No.:2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD.	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
36	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:17.08.2015
	Decision: The Committee noted that hard copy of the application has been received and is being sent to MSME for comments. Case is deferred to 17.08.2015.			
	Case No.:21/19/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
37	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:17.08.2015
	Decision: The Committee noted that reply dated 22.01.2015 has been sent to MSME on 19.02.2015 followed by reminder on 25.06.2015 and decided to issue another reminder to expedite comments. Case is deferred to 17.08.2015.			
	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
38	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015 and decided to remind C&PC again to expedite comments. Case is deferred 17.08.2015.			
	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
39	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's reply dated 21.04.2015 has been sent to DHI on 08.05.2015 for comments. Case is deferred to 17.08.2015.			
	Case No.:19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: :Deferred
40	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date:0310788390 26.08.2014	Defer Date:17.08.2015

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 02.01.2015, reminder dated 09.02.2015 and final reminder dated 22.06.2015 and decided to grant them another 15 days time to furnish reply failing which their case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 17.08.2015.

41	Case No.:1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date:0310788538 01.09.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has informed that the above mentioned AA has been obtained on repeat basis and submitted necessary information vide its letter dated 15.06.2015 which has been sent to DHI on 03.07.2015 for comments. Case is deferred to 17.08.2015.				

42	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:17.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015 and 23.06.2015 to expedite comments and decided to remind C&PC through DO letter from Chairman to expedite comments. Case is deferred to 17.08.2015.				

43	Case No.:36/19/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Approved
	HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date:0310788988 10.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/80/2015-TSW/43 dated 06.07.2015 as under:-				
- Net empty weights of 53 MT, 55 MT, 117.5 MT, 28.20 MT, 24.80 MT, 54.50 MT, 129.80 MT, 52.75 MT & 196 MT may be specified with the quantities of export items at Sl. No. 1 to 9 respectively - Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 4 may be allowed as 1.03 Kgs./Kg. content in the export products. - Import items at Sl. No. 5 to 7, 11 & 12 may be allowed on net to net basis with accountability clause. - Import items at Sl. No. 8 to 10 shall be of relevant grade and dia. as contained in the export products and their quantities may be allowed inclusive of 2 % wastage as claimed by the firm. - Import item at Sl. No. 13 i.e. welding Strips may be deleted as firm has not submitted any				

details of Weld overlay. 8. Quantities of import items at Sl. No. 14, 15 & 16 (welding Consumables) may be allowed as 6.527 MT, 9.899 MT & 9.899 MT respectively. RA may take further action accordingly.	

44	Case No.: 39/22/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date:0310789333 17.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 and E-mail dated 24.03.2015, reminder dated 08.05.2015, E-mail dated 11.05.2015 and final reminder dated 23.06.2015 and decided to grant them another 15 days time to furnish reply failing which their case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 17.08.2015.			

45	Case No.: 6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them on 12.06.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 17.08.2015.			

46	Case No.: 24/22/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date:0310789522 22.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's reply dated 02.07.2015 has been sent to DIPP on 03.07.2015 for comments. Case is deferred to 17.08.2015.			

47	Case No.: 56/22/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date:0910061021 24.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2015 for comments and additional information submitted by the firm has also been sent to DHI on 13.03.2015 for comments and decided to await comments. Firm has informed that its supply for this case is to Neyveli New Thermal Power Project, Tamil Nadu (not in the list) under deemed export category. Case is deferred to 17.08.2015.			

48	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to them on 23.02.2015 and E-mail dated 26.02.2015, reminder dated 13.05.2015 and final reminder dated 30.06.2015 and decided to grant them another 15 days time to furnish reply failing which their case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 17.08.2015.			

49	Case No.:3/19/80-ALC2/2014	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that DHI has provided written comments for this case. However, NC noted that the firm vide its E-mail dated 22.05.2015 and letter dated nil has informed that they have sought some amendment in the above mentioned AA from RA and requested for deferment of the case. Accordingly, NC decided to await amendment sheet from the RA. Case is deferred to 17.08.2015.			

50	Case No.:7/19/80-ALC2/2014	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's application has been sent to DOT on 21.11.2014 followed by reminders on 02.01.2015, 19.03.2015 and 23.06.2015 for comments and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.			

51	Case No.:25/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Approved
	HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date:5610004433 30.09.2014	
	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/80/2015-TSW/51 dated 06.07.2015 as under:- 1. Net weight of 120.6 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 4264 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 236 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 131000 Kgs. & 23750 Kgs. respectively as per SION C-1519.			

6. Quantity of import item at Sl. No. 5 may be allowed as 12300 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 4100 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 1000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA may take further action accordingly.

52	Case No.:39/19/80-ALC2/2014	Party Name :MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Rejected
	HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date:0510391465 07.10.2014	
Decision: The Committee noted that the firm has not replied to the deficiency letter issued by C&PC on 23.12.2014, reminder on 02.03.2015, 25.05.2015 and final reminder issued by DGFT on 30.06.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

53	Case No.:40/22/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 11.02.2015, reminder dated 08.05.2015 and final reminder dated 23.06.2015 and decided to grant them another 15 days time to furnish reply failing which their case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 17.08.2015.				

54	Case No.:14/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 and reminder 23.06.2015 to furnish reply. NC also noted that firm vide its e-mail dated 19.06.2015 has sought time to furnish reply and decided to issue final reminder to the firm to submit reply. The firm has informed that their supply in this is to Meja Urja Limited, Allahabad (S.No.30 of the list) under deemed export category. Case is deferred to 17.08.2015.				

55	Case No.:15/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410159541	Defer

:01/80/050/00449/AM15/	:04/24/040/00141/AM15/	08.10.2014	Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 and reminder 23.06.2015 to furnish reply. NC also noted that firm vide its e-mail dated 19.06.2015 has sought time to furnish reply and decided to issue final reminder to the firm to submit reply. The firm has informed that their supply in this is to NTPC Limited, Maharashtra under deemed export category. Case is deferred to 17.08.2015.			

Case No.: 16/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:17.08.2015
56	Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 and reminder 23.06.2015 to furnish reply. NC also noted that firm vide its e-mail dated 19.06.2015 has sought time to furnish reply and decided to issue final reminder to the firm to submit reply. The firm has informed that their supply in this is to DVC Limited, West Bengal under deemed export category. Case is deferred to 17.08.2015.		

Case No.: 28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:17.08.2015
57	Decision: The Committee noted that the firm's reply dated 19.05.2015 has been received from DES-II section on 09.07.2015 and decided to send to the DHI for comments. Case is deferred to 17.08.2015.		

Case No.: 17/19/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:17.08.2015
58	Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015 and 24.06.2015 decided to remind MSME again to expedite comments. Case is deferred to 17.08.2015.		

Case No.: 8/22/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Rejected
HQ File :01/80/050/00489/AM15/	RLA File :03/95/040/00564/AM15/	Lic.No/Date:0310790197 13.10.2014	
59	Decision : The Committee noted that the firm has not replied to the DEIT deficiency letter sent to the firm on 11.02.2015 followed by reminder dated 30.03.2015, E-mail dated 17.04.2015 and final reminder dated 12.05.2015, E-mail dated 21.05.2015 and decided to reject the case with direction to		

the firm to pay applicable interest with interest for EODC.
RA may take further action accordingly.

Case No.: 9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 17.08.2015.			

Case No.: 24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:17.08.2015
Decision: The Committee noted that DIPP vide ID Note No. 12/80/2015-TSW/61 dated 06.07.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply as under:- Reply submitted by the firm vide their letter dated 22.04.2015 has been perused and they may be asked to submit the following information: 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. 2. Quantity of import item at Sl. No.1 (Stainless Steel Sheets/Strip/Coil) required for the manufacture of "Stator Pipe" has been shown as 20237.8 Kgs. which appears to be very high. For example, in the case of firm's Advance Authorization No. 5610004433 dated 30.09.2014, requirement of this item for one 50 HP Motor has been indicated as 4.604 Kgs. as against 18.398 Kgs. in this Advance Authorization for a 50 HP Motor. The same may be clarified/ substantiated with documentary evidence. 3. Similarly, requirement of import item at Sl. No. 2(Stainless Steel Sheets/Strip/Coil) required for the manufacture of "Spring Plate" in the case of present Advance Authorization has been shown as 0.300 Kgs. as against 0.250 Kgs. in case of Advance Authorization No. 5610004433 dated 30.09.2014 and same may be clarified/ substantiated with documentary evidence.			

4. Quantity of import item at Sl. No. 3 (CRNGO Electrical Grade Steel Sheets/ Strips/Coils) has been shown as 193225 Kgs as against the requirement of 163750 Kgs. as per details submitted by the firm and the same may be clarified.
Case is deferred to 17.08.2015.

62	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder on 18.05.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

63	Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 12.02.2015 followed by reminder on 24.06.2015 and decided to remind MSME to expedite comments. Case is deferred to 17.08.2015.				

64	Case No.:32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has provided requisite information to the C&PC vide letter dated 03.04.2015 for comments followed by reminder on 18.05.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

65	Case No.:2/25/80-ALC2/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00602/AM15/	RLA File :03/95/040/00643/AM15/	Lic.No/Date:0310790969 12.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and decided to send a DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

66	Case No.:33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510391973	Defer

:01/80/050/00514/AM15/	:05/24/040/00367/AM15/	13.11.2014	Date:17.08.2015
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Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.

Case No.: 7/22/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Approved
HQ File :01/80/050/00488/AM15/	RLA File :05/24/040/00369/AM15/	Lic.No/Date:0510391990 14.11.2014	

Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/80/2015-TSW/67 dated 06.07.2015 as under:-

1. Quantities of import item at Sl. No. 1 to 56 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 57 may be allowed as 412.4 Kgs. as 1.876 Kgs./kg. content in export products after 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 58 may be allowed as 5467.3 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap.
4. Quantity of import item at Sl. No. 59 may be allowed as 107.1 Kgs. as 2.025 Kgs./kg. content in export products after 50 % recovery from scrap.
5. Quantity of import item at Sl. No. 60 may be allowed as 883.9 Kgs. as 2.025 Kgs./kg. content in export products after 50 % recovery from scrap.
6. Quantity of import item at Sl. No. 61 may be allowed as 1045.2 Kgs. as 1.932 Kgs./kg. content in export products after 50 % recovery from scrap.
7. Quantity of import item at Sl. No. 62 may be allowed as 106.2 Kgs. as 2.103 Kgs./kg. content in export products after 50 % recovery from scrap.

RA may take further action accordingly.

Case No.: 10/25/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00610/AM15/	RLA File :03/94/040/00763/AM15/	Lic.No/Date:0310791200 18.11.2014	Defer Date:17.08.2015

Decision: The Committee noted that DIPP vide its Note No. 12/23/2015-TSW/119 dated 03.03.2015 have furnished the written comments. The Committee further noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations. Case is deferred to 17.08.2015.

Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:17.08.2015

Decision: The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by reminder dated 19.03.2015 and 18.05.2015 to expedite comments and decided to send a

DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.

70	Case No.:58/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date:0210205202 20.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 08.05.2015 and decided to issue final reminder to the firm to furnish complete reply immediately for consideration of their case. Case is deferred to 17.08.2015.				

71	Case No.:59/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date:0210205201 20.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 08.05.2015 and decided to issue final reminder to the firm to furnish complete reply immediately for consideration of their case. Case is deferred to 17.08.2015.				

72	Case No.:60/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date:0210205203 20.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 08.05.2015 and decided to issue final reminder to the firm to furnish complete reply immediately for consideration of their case. Case is deferred to 17.08.2015.				

73	Case No.:61/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date:0210205200 20.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 08.05.2015 and decided to issue final reminder to the firm to furnish complete reply immediately for consideration of their case. Case is deferred to 17.08.2015.				

74	Case No.:12/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00612/AM15/	RLA File :03/95/040/00679/AM15/	Lic.No/Date:0310791268 20.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 12.05.2015 followed by reminder on 25.06.2015 and decided to issue final reminder to the				

firm to furnish reply. Case is deferred to 17.08.2015.

75	Case No.:20/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00620/AM15/	RLA File :03/95/040/00609/AM15/	Lic.No/Date:0310791356 24.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's reply dated 29.06.2015 has been received and is being sent to DIPP for comments. Case is deferred to 17.08.2015.				

76	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

77	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

78	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 followed by reminder on 25.06.2015 and decided to send DO letter from Chairman to C&PC to expedite comments. Case is deferred to 17.08.2015.				

79	Case No.:23/22/80-ALC2/2014	Party Name :MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 02.03.2015 directly sent to them, DGFT reminder dated 08.05.2015 and final reminder 30.06.2015 and decided to grant another 15 days to furnish reply failing which their case will be rejected with				

direction the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 17.08.2015.

80	Case No.:26/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:17.08.2015
Decision: The Committee noted that the firm's reply dated 20.05.2015 has been sent to C&PC on 25.05.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 17.08.2015.				

81	Case No.:21/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Approved
	HQ File :01/80/050/00502/AM15/	RLA File :05/23/040/00359/AM15/	Lic.No/Date:0510392156 26.11.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/80/2015-TSW/81 dated 06.07.2015 as under:- 1. Description of import item at Sl. No. 26 may be modified as " Flow Restrict Tube(FRT)" 2. Import items at Sl. No. 13, 14, 33, 37 to 40, 85, 94 to 105, 132 & 133 may be allowed as per packing policy. 3. Quantities of import items at Sl. No. 45 & 46 may be allowed as 1.02 mtr./mtr. content in the export item. 4. Quantities of import items at Sl. No. 62 & 84 may be allowed as on net to net basis instead of 2% wastage claimed by the firm. 5. Quantities of rest of import items may be allowed on net to net basis with accountability clause instead of 2% wastage claimed by the firm. RA may take further action accordingly.				

82	Case No.:31/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:7/80- ALC2/2015 06.07.2015	Status: Approved
	HQ File :01/80/050/00512/AM15/	RLA File :05/23/040/00358/AM15/	Lic.No/Date:0510392155 26.11.2014	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/80/2015-TSW/82 dated 06.07.2015 as under:- 1. Description of import item at Sl. No. 26 may be modified as " Flow Restrict Tube(FRT)" 2. Import items at Sl. No. 12, 13, 31, 37 to 39, 102 to 117, 123, 140 & 141 may be allowed as per packing policy. 3. Quantities of import items at Sl. No. 42, 43 & 44 may be allowed as 1.02 mtr./mtr. content in the export item. 4. Quantities of import items at Sl. No. 58, 70 & 91 may be allowed as on net to net basis instead of 2% wastage claimed by the firm. 5. Quantities of rest of import items may be allowed on net to net basis with accountability				

clause instead of 2% wastage claimed by the firm.
RA may take further action accordingly.

83	Case No.:15/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00615/AM15/	RLA File :03/95/040/00696/AM15/	Lic.No/Date:0310791483 27.11.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to them on 12.05.2015 and decided issue reminder to the firm to expedite reply. Case is deferred to 17.08.2015.			

84	Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 and decided to remind DRDO to expedite comments. Case is deferred to 17.08.2015.			

85	Case No.:3/25/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00603/AM15/	RLA File :03/95/040/00709/AM15/	Lic.No/Date:0310791613 02.12.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm has not replied to DIPP deficiency letter sent by E-mail on 30.03.2015 which was also issued by hand on 31.03.2015 followed by reminder on 13.05.2015, e-mail 21.05.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 17.08.2015.			

86	Case No.:1/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's reply dated 30.04.2015 has been sent to C&PC on 08.05.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 17.08.2015.			

87	Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:17.08.2015
	Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015			

followed by reminder on 30.06.2015 and decided to remind the DEIT again to expedite comments. Case is deferred to 17.08.2015.

88	Case No.:9/25/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00609/AM15/	RLA File :34/24/040/00223/AM15/	Lic.No/Date:3410040806 17.12.2014	Defer Date:17.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 12.02.2015 followed by reminder on 24.06.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 17.08.2015.				

89	Case No.:13/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	Defer Date:17.08.2015
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. Case is deferred to 17.08.2015.				

90	Case No.:14/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	Defer Date:17.08.2015
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. Case is deferred to 17.08.2015.				

91	Case No.:1/4/80-ALC2/2015	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00072/AM16/	RLA File :61/24/040/00089/AM15/	Lic.No/Date:6110001281 12.03.2015	Defer Date:17.08.2015
Decision: The Committee noted that firm's application has been sent to DHI on 22.05.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 17.08.2015.				

92	Case No.:30/4/80-ALC2/2015	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00101/AM16/	RLA File :34/24/040/00344/AM15/	Lic.No/Date:3410041126 09.04.2015	Defer Date:17.08.2015
Decision: The Committee noted that firm's application has been sent to DHI on 06.07.2015 for comments and decided await comments.				

Case is deferred to 17.08.2015.

93	Case No.: 26/4/80-ALC2/2015	Party Name: VEELINE MEDIA LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00097/AM16/	RLA File :02/24/040/00003/AM16/	Lic.No/Date:0210205728 21.04.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

94	Case No.: 27/4/80-ALC2/2015	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00098/AM16/	RLA File :04/24/040/00314/AM15/	Lic.No/Date:0410160430 22.04.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DEIT on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

95	Case No.: 24/4/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00095/AM16/	RLA File :31/83/040/00001/AM16/	Lic.No/Date:3110065389 23.04.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

96	Case No.: 28/4/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00099/AM16/	RLA File :05/24/040/00572/AM15/	Lic.No/Date:0510393957 24.04.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

97	Case No.: 29/4/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00100/AM16/	RLA File :05/24/040/00573/AM15/	Lic.No/Date:0510393958 24.04.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

98	Case No.:11/4/80-ALC2/2015	Party Name: DUCTMASTER INDIA PVT.LTD,	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00082/AM16/	RLA File :07/24/040/00474/AM15/	Lic.No/Date:0710108127 30.04.2015	Defer Date:17.08.2015
	Decision : The Committee noted that DIPP has raised deficiency in the firm's application vide ID Note No. 12/80/2015-TSW/98 dated 06/07/2015 and decided to send it to the firm to furnish reply as under:- 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise. 2. Weight of 1,796,690 Meters of 'Silver black Nude Core & Sleeve" exported against the Advance Authorization. 3. Net weight of all inputs, imported(Tubibond) as well as indigenous, namely, Metalised Polyester Film, Clear Polyester Film, Copper Wire etc. in the export items 4. Value of indigenous inputs used in the export products. Case is deferred to 17.08.2015.			

99	Case No.:25/4/80-ALC2/2015	Party Name: VEELINE MEDIA LTD.	Meet No/Date:7/80-ALC2/2015 06.07.2015	Status: Deferred
	HQ File :01/80/050/00096/AM16/	RLA File :02/24/040/00016/AM16/	Lic.No/Date:0210205780 11.05.2015	Defer Date:17.08.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 06.07.2015 for comments and decided to await comments. Case is deferred to 17.08.2015.			

Sl.No.197

Case No. A - 01	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00357/AM15/DES.I	Lic. No. & date
Meeting No.07/16		RA.F.No.31/83/039/00003/AM15	3110065131
Date: 06.07.2015		Ratification of norms under Para 4.24A(a) (iv) for annual requirement.	dt.09.12.2014

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 24.04.2015 followed by reminder dated 30.06.2015 and decided to issue final reminder to firm to expedite reply. Case is deferred to 17.08.2015

Sl.No.198

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 06.07.2015		Revision of norms	dt.22.09.2009

Decision: The Committee noted that the firm has been requested vide letter dated 15.09.2014 and 02.01.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which has

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

not yet been received. The Committee decided to issue reminder to firm to expedite reply. The firm has informed that its supply of goods is to ONGC, New Delhi under deemed export category.

Case is deferred to 17.08.2015.

S.No.199

Case No. A/R-49	M/s. Larsen	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No.07/16	&Toubro Ltd.,	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 06.07.2015	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to DIPP on 13.04.2015 for comments and also asked the firm to submit the requisite certificate from the Directorate General of Hydrocarbons. However, representative of DIPP present in the meeting informed that the norms in this case have already been finalized and now the matter pertains to requisite certificate from Directorate General of Hydro Carbon and therefore, no comments are due from them. NC also noted that the firm vide its letter dated 02.07.2015 has requested for a copy of DGH certificate submitted by GE India and whether it is submitted as per para 8.2C of FTP and decided to send a proper reply to them. Case is deferred to 17.08.2015.

S.No.200

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.07/16	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 06.07.2015	(India) Pvt. Ltd., Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that firm's representative appeared in 'Personal Hearing' and discussed the case in NC. DIPP representative present in the meeting requested the firm to furnish some documents which the firm has submitted and is being sent to DIPP for comments.

Case is deferred to 17.08.2015.

S.No.201

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.07/16	Ltd., Mumbai	RA.F.No.03/94/040/00787/AM14	0310764594
Date: 06.07.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 23.06.2015 and decided to send reminder to the firm to expedite reply.

Case is deferred to 17.08.2015.

S.No.202

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/23/040/00002/AM15	0510384967
Date: 06.07.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm has not replied to the DIPP Deficiency letter sent to them and again on 08.05.2015 by e-mail on 11.05.2015 and decided to issue reminder to furnish reply immediately.

Case is deferred to 17.08.2015.

S.No.203

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 06.07.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm has not replied to the DIPP Deficiency letter sent to them and again on 08.05.2015 by e-mail on 11.05.2015 and decided to issue reminder to furnish reply immediately.

Case is deferred to 17.08.2015.

S.No.204

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 06.07.2015		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that firm's reply dated 23.03.2015 sent to C&PC on 07.04.2015 for comments and decided to send another reminder to C&PC to expedite comments.

Case is deferred to 17.08.2015.

S.No.205

Case No. A/R-137	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 06.07.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee noted that the firm's reply dated 02.06.2015 has been sent to DHI on 01.07.2015 for comments.

Case is deferred to 17.08.2015.

S.No.206

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.07/16	Mumbai	RA.F.No.03/95/040/00824/AM11	0310610931
Date: 06.07.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision: The Committee noted that firm's request sent to DHI on 16.01.2015 followed by reminder dated 19.03.2015 and 25.06.2015 for comments and decided to remind DHI again to expedite comments.

Case is deferred to 17.08.2015.

S.No.207

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd.,	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.07/16	Pune	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 06.07.2015		Request for reason of norms	dt.26.02.2014

Decision: The Committee noted that C&PC has provided old comments dated 10.12.2014 and decided to request C&PC to reconsider the case again as the firm has requested for amendment/revision of norms. Case is deferred to 17.08.2015.

S.No.208

Case No. A/R-04	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00934/AM11/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/24/040/00428/AM11	0510286557
Date: 06.07.2015		Request for revision of norms	dt.22.03.2011

Decision: The Committee noted that firm's request sent to C&PC on 31.03.2015 followed by reminder on 30.06.2005 for comments and decided to send DO letter from Chairman to C&PC to expedite comments.

Case is deferred to 17.08.2015.

S.No.209

Case No. A/R-11	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00788/AM11/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/24/040/00364/AM11	0510283239
Date: 06.07.2015		Request for revision of norms	dt.04.02.2011

Decision: The Committee noted that firm's request sent to C&PC on 27.03.2015 followed by reminder on 30.06.2005 for comments and decided to send DO letter from Chairman to C&PC to expedite comments.

Case is deferred to 17.08.2015.

S.No.210

Case No. A/R-12	M/s. Ductmaster India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00762/AM09/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.07/24/040/00190/AM09	0710058660
Date: 06.07.2015		Request for fixation of norms	dt.22.07.2008

Decision: The Committed noted that deficiency letter raised by DIPP has been sent to the firm on 23.06.2015 to furnish reply and decided to send reminder to firm to expedite reply.

Case is deferred to 17.08.2015.

S.No.211

Case No. A/R-13	M/s. Vijay Tanks & Vessels (P) Ltd., Vadodara	HQF.No.01/80/050/00041/AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.34/24/040/00286/AM14	3410039435
Date: 06.07.2015		Request for revision of norms	dt.06.03.2014

Decision: The Committed noted that deficiency letter raised by DIPP has been sent to the firm on 24.06.2015 to furnish reply and decided to send reminder to firm to expedite reply.

Case is deferred to 17.08.2015.

S.No.212

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 06.07.2015		Request for fixation of norms	dt.01.02.2013

Decision: The Committed noted that deficiency letter raised by DIPP has been sent to the firm on 23.06.2015 to furnish reply and decided to send reminder to firm to expedite reply.

Case is deferred to 17.08.2015.

S.No.213

Case No. A/R-42	M/s. Faiveley Transport Rail Technologies India LTd., Dharampuri Dist.(TN)	HQF.No.01/80/050/00333/AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.04/24/040/00134/AM15	0410159257
Date: 06.07.2015		Request for fixation of norms	dt.19.08.2014

Decision: The Committee decided to ratify the norms based on the recommendation of DHI UO No.3 (119)/14-TSW (B)/200 dated 01.06.2015 (copy to be sent to firm and RA).
RA may take further action accordingly.

S.No.214

Case No. A/R-43	M/s. Nash Industries (I) Pvt. Ltd.,	HQF.No.01/80/050/00567/AM12/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.07/24/040/00436/AM12	(i) 0710085938
Date: 06.07.2015		Request for revision/amendment of norms	dt.02.02.2012
			(ii) 0710089728
			dt.17.07.2012
			(iii) 0710092536
			dt.18.12.2012
			(iv) 0710093402
			dt.29.01.2013
			(v) 0710094430
			dt.22.03.2013
			(vi) 0710095583
			dt.27.05.2013
			(vii) 0710097637
			dt.21.08.2013
			(viii) 071009530
			0
			dt.09.05.2013

Decision: The Committee noted that DIPP vide ID No.12/80/2015-TSW/43-A/R dated 06.07.2015 has raised deficiency in the firm's applications as under and decided to send it to the firm to furnish reply:-

"Firm may be asked to submit the following details for each Advance authorization:

1. Information in respect of Sl. No. 4, 5, 11 & 12 of Standard Deficiency Format, export product wise."

Case is deferred to 17.08.2015.

S.No.215

Case No. A/R-58	M/s. Roulunds Braking (India) Pvt. Ltd., New Delhi	HQF.No.01/80/162/Misc./AM15/DE S.I	Lic. No. & date
Meeting No.07/16		RA.F.No.05/88/040/635/AM03	0510074068
Date: 06.07.2015		Request for non fulfillment of EO of norms	dt.29.11.2002

Decision: The Committee observed that in the appeal the firm was asked to submit certain documents to arrive at a decision. However, as they did not submit any documents at that time their appeal was rejected. NC, therefore, decided to ask the firm to submit copies of the export

shipping bills wherein it is mentioned that 43338 kgs of "Friction Mix" was the import, 41294 Kgs. was the export and the case may be listed in the next NC meeting to be held on 20.07.2015.

S.No.216

Case No. C-05	M/s. British Engines India	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No.07/16	Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 06.07.2015		

Decision: The Committee noted that DHI Deficiency letter dated 24.11.2014 has been sent to the firm on 02.01.2015 e-mail 02.01.2015 followed by reminder on 20.03.2015 e-mail 24.03.2015 to furnish reply and decided to issue final reminder to the firm to expedite reply.
Case is deferred to 17.08.2015.

S.No.217

Case No. C-04	M/s. Comstar Automotive	HQF.No.01/80/162/00311/AM14/DES.I
Meeting No.07/16	Technologies Pvt. Ltd.,	Request for fixation of input output norms for the export product "Alternator" in respect of 100% EOU – reg.
Date: 06.07.2015	Chengalpattu	

Decision: The Committee noted that deficiency letter (raised by DHI) has been sent to the firm on 24.06.2015 to furnish reply and a copy of the firm's application has also been sent to MSME on 03.07.2015 for comments. Case is deferred to 17.08.2015.

16/7
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



L&T Hydrocarbon Engineering

Handwritten: 6/7/2015
L&T Hydrocarbon Engineering Limited
Powai Campus, Gate No. 1, EPC Block,
Saki Vihar Road, Mumbai-400 072,
Maharashtra, INDIA

LIC:LUT:1017:OGSP

July 1, 2015

The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan
New Delhi - 110011

Dear Sir,

Ratification of norms in respect of Advance
Authorisation no.0310722249 dt.29.1.2013
issued from ADGFT, Mumbai file
No.03/95/04C/00791/AM 13
Your file no.01/80/050/00576/AM13/DES - I

This has reference to our earlier letter dated 31.03.2015 (furnishing a copy of M/s ONGC's letter reference ONGC/DGH/MR/ES/B-127 WHP/2015/1 dated 20.03.2015 duly acknowledged by DGH office).

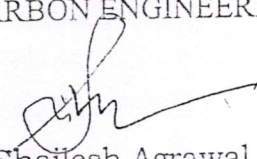
We have now received a copy of DGH Letter reference DGH/EC/L&T/B-127 WHP/2015-16 dated 18.05.2015, from our Customer M/s ONGC, confirming that **"DGH does not issue certificate for ex post facto cases i.e. where supply of the procured materials has already been made"**.

In view of the above, we sincerely request you to send your norms recommendations to the office of ADGFT, Mumbai along with a copy of Revised List of Imports submitted vide our earlier letter dated 24.02.2014, so that we can proceed further in submission of redemption documents to Regional Authority (ADGFT-Mumbai).

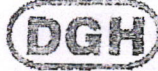
Solicit your kind consideration on issuance of norms recommendation.

Thanking you, we remain,

Yours faithfully,
For L&T HYDROCARBON ENGINEERING LIMITED


(Shailesh Agrawal)

Encl: a/a



हाईड्रोकार्बन महानिदेशालय

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय
भारत सरकार

DIRECTORATE GENERAL OF HYDROCARBONS

Ministry of Petroleum & Natural Gas
Government of India

DGH/EC/L&T/B-127 WHP/2015-16

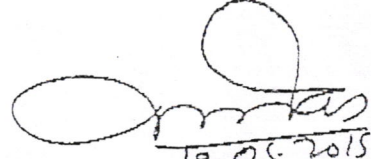
Date: 18.05.2015

To,
Sh. Ashok Kumar
General Manager(Elect.)
PM-B127 WPP
ONGC, 11-High, Bandra-Sion Link Road
Mumbai-400017, Fax-022-24088500

Subject: Issue of Certificate by DGH in respect of import of goods for petroleum operations against supplies made by M/s Larsen & Toubro Limited(subsequently assigned to M/s L&T Hydrocarbon Engineering Limited), for B127 WHP Project.

Ref: ONGC/DGH/MR/ES/B-127 WHP/2015/1 dated 20.03.2015

Sir,
With reference to your above referred communication, It is hereby re-confirmed that DGH does not issue certificate for ex post facto cases i.e. where supply of the procured materials has already been made.
This is for your information and necessary action at your end.

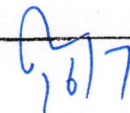

18.05.2015
(D. D. Roy)
DGM-HOD(EC)

Handwritten initials and date: 18/5

DL - B.127 WPP.

OIDB BHAWAN, TOWER-A, PLCT NO. 2, SECTOR-73, NOIDA - 201 301
दूरभाष/Phone : +91-120-2472000 फैक्स/Fax : +91-120-2472049

11HIGH FAX ROOM 4th


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL 35

Sl. No. 64
46715#

F. No. 46011/55/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 01, 2015

To

M/s. Netafim Irrigation India Pvt. Ltd.,
Plot No-268-270, 271/B GIDC,
Manjusar, Savli,
BARODA - 391 775.

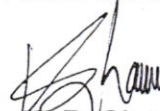
**Subject : Request for revisions of norms from M/s. Netafim Irrigation India Pvt. Ltd.,,,
Baroda for the import of raw material against the export of Micro Irrigation
Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080
product (Advance Authorisation Nos. 3410036266 dated 26.02.2013,
3410040816 dated 18.12.2014 and 3410040815 dated 18.12.2014).**

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o
DGFT on the subject cited above. You are being advised to submit the following information :

1. The item of export indicated is in meters and raw material sought to be imported is in weight. The technical specification and weight/meter of all the three export products i.e. Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080 may be indicated with separate weight of Drippers/meters. Copy of export order may also be furnished
2. Detailed manufacturing process along with technical justification for wastages at each stage of manufacturing process and also on each of the raw material may be furnished.
3. Separate raw material requirement for all the three export products may be indicated indicating net content and quantity applied for import (net quantity + wastage) may be furnished.
4. Complete material balance for the three export products separately indicating input and output.
5. Details of production of export product under reference and corresponding consumption of raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished
6. Small sample of export product and import products, if feasible.
7. Any other relevant information.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓ **Copy to : DGFT/DES-I (Shri Haradhan Das, FTDO), Udyog Bhawan, New Delhi (w.r.t.
their U.O. Nos. (i) 01/80/050/562/AM-13/DES-1/1743 dated 05.02.2015 (ii) 01/80/050/613/AM-
15/DES-1/1824 dated 12.02.2015 and (iii) 01/80/050/614/AM-15/DES-1/1825 dated 12.02.2015**

Shri Sharma
11/7/15
3/7/15

16/7

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we 36
Sl. No-18
dt. 6/7/2015
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(133)/13-ME

Subject: AA no 0710099453 dated 07.11.13 in respect of M/s Zenith Precision Pvt Ltd

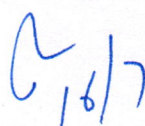
Reply received from firm is placed at PUC. As per reply, norms may be fixed as follows:-

- Sno 5 of import item may be allowed as per AA no 710073874 dtd 27.08.10.
- S.No. 1, 2, 3 and 4 of items of Import may be allowed as per AA no 710084928 dtd 22.12.11.
- Sno 6, 7, and 10 of import item may be allowed as per AA no 710089191 dtd 22.06.12.
- Sno 8 of import item may be allowed as per AA no 710070294 dtd 01.03.10.
- Sno 9 and 11 of import item may be allowed as per AA no 710089174.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

✓
Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(133)/13-ME dated 15.06.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
H201
16/6/15

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16/6/15

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9/12/2015

Sd/- 34
24/6/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

24-7-15

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510388787 dt 18-06-14

Ref- DGFT ID No. 01/80/050/00217/AM15/DES-I/244 Dated
25.05.2015.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. It is observed that drawing submitted by the firm
for bolster assembly is MDL5-027-2 REV1 while in calculation it is
MDL5-027-2 REV P0. In the drawing the net weight is 2806.95 kg
while in calculation it is 3831.69 kg. The dimensions are also not
matching.

DGFT is requested to get the correct drawing from the applicant to
examine the request.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
17-06-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B)

dated

227

16/7

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma

18/6/15

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F. No. 46011/55/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 01, 2015

To

M/s. Netafim Irrigation India Pvt. Ltd.,
Plot No-268-270, 271/B GIDC,
Manjusar, Savli,
BARODA - 391 775.

Subject : Request for revisions of norms from M/s. Netafim Irrigation India Pvt. Ltd.,, Baroda for the import of raw material against the export of Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080 product (Advance Authorisation Nos. 3410036266 dated 26.02.2013, 3410040816 dated 18.12.2014 and 3410040815 dated 18.12.2014).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. The item of export indicated is in meters and raw material sought to be imported is in weight. The technical specification and weight/meter of all the three export products i.e. Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080 may be indicated with separate weight of Drippers/meters. Copy of export order may also be furnished
2. Detailed manufacturing process along with technical justification for wastages at each stage of manufacturing process and also on each of the raw material may be furnished.
3. Separate raw material requirement for all the three export products may be indicated indicating net content and quantity applied for import (net quantity + wastage) may be furnished.
4. Complete material balance for the three export products separately indicating input and output.
5. Details of production of export product under reference and corresponding consumption of raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished
6. Small sample of export product and import products, if feasible.
7. Any other relevant information.

Your's faithfully,

16/7
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓ **Copy to :** DGFT/DES-I (Shri Haradhan Das, FTDO), Udyog Bhawan, New Delhi (w.r.t. their U.O. Nos. (i) 01/80/050/562/AM-13/DES-1/1743 dated 05.02.2015 (ii) 01/80/050/613/AM-15/DES-1/1824 dated 12.02.2015 and (iii) 01/80/050/614/AM-15/DES-1/1825 dated 12.02.2015

Shri Sharma
MA on
3/7/15

39 JIL

Pl. NO. 90

ab-2-15

F. No. 46011/55/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 01, 2015

To

M/s. Netafim Irrigation India Pvt. Ltd.,
Plot No-268-270, 271/B GIDC,
Manjusar, Savli,
BARODA - 391 775.

Subject : Request for revisions of norms from M/s. Netafim Irrigation India Pvt. Ltd., Baroda for the import of raw material against the export of Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080 product (Advance Authorisation Nos. 3410036266 dated 26.02.2013, 3410040816 dated 18.12.2014 and 3410040815 dated 18.12.2014).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. The item of export indicated is in meters and raw material sought to be imported is in weight. The technical specification and weight/meter of all the three export products i.e. Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16100, 16060 & 16080 may be indicated with separate weight of Drippers/meters. Copy of export order may also be furnished
2. Detailed manufacturing process along with technical justification for wastages at each stage of manufacturing process and also on each of the raw material may be furnished.
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4. Complete material balance for the three export products separately indicating input and output.
5. Details of production of export product under reference and corresponding consumption of raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished
6. Small sample of export product and import products, if feasible.
7. Any other relevant information.

Your's faithfully,

M/17

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓ **Copy to :** DGFT/DES-I (Shri Haradhan Das, FTDO), Udyog Bhawan, New Delhi (w.r.t. their U.O. Nos. (i) 01/80/050/562/AM-13/DES-1/1743 dated 05.02.2015 (ii) 01/80/050/613/AM-15/DES-1/1824 dated 12.02.2015 and (iii) 01/80/050/614/AM-15/DES-1/1825 dated 12.02.2015

Shri Sharma
HA on
3/7/15



LARSEN & TOUBRO

LIC:LUT:791:OGSP

40
Sen. 188
6/7/2015
July 2, 2015

The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan,
Maulana Azad Road,
New Delhi - 110 011

IEC: 0388024011

Dear Sir,

Amendment in Ratification of the norms in respect of
Advance Authorisation no. 0310557677 dt. 29.01.2010
Your File No. 01/80/50/00245/AM11/DES-I

We refer to our earlier letters dated 02nd March, 2015 & 08th April, 2015 submitted to your good offices, furnishing following details:

- i) Non-applicability of Essentiality Certificate in the subject Advance Authorisation issued against Invalidation of EPCG License under para 8.2C of Foreign Trade Policy
- ii) Despite of above fact, all the possible genuine attempts were made by us for obtaining Essentiality Certificate from our Customer M/s Oil & Natural Gas Corporation Limited (M/s ONGC) based on letters from your good offices.

As mentioned in our letter dated 08th April, 2015, we are now awaiting a clarification from your good offices on whether DGH Certificate obtained by M/s GE India Industrial Pvt. Ltd. was under para 8.2C of Foreign Trade Policy (for Advance Authorisation obtained against Invalidation of EPCG License) along with a copy of the DGH Certificate.

Based on your confirmation & copy of DGH Certificate, we can accordingly take up the matter with our Customer M/s ONGC.

Meantime, we sincerely request your good offices once again to review the requirement of Essentiality Certificate in this case on genuine grounds and consider grant of a waiver of this certificate in line with the requirements laid down under Foreign Trade Policy.

Awaiting a favourable reply,

Thanking you, we remain,

16/7
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully
For Larsen & Toubro Limited

(Shailesh Agrawal)
Deputy General Manager

WC ul

No. 46011/42/2014- PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

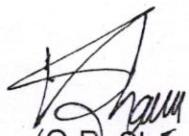
Sl. No. 207
Case No. AR-01
dt 06-07-15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the June 23, 2015

OFFICE MEMORANDUM

**Sub. : Request for revision of norms in respect of Advance Authorization
No. 3110062832 dated 26.02.2014 issued under Para 4.7 of HBP Vol.-I
of M/s. Decon India Plastics Pvt. Ltd., Pune – reg.**

The undersigned is directed to refer to **DES-I** (ID) vide UO No. 01/80/050/009/AM-15/DES-I/2042 dated 27.03.2015 on the subject cited above and to communicate that the above mentioned norms is already been sent to DES-I vide our OM even number dated 10.12.2014 (copy enclosed).


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓
Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Enclosed as above

Shri Sharma
Has
26/6/15

M/17
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

42

F.No. 46011/42/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001

Dated, the 10th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Decon India Plastics Pvt. Ltd. for the import of raw material against the export of Injection Moulded Chrome Plated Parts. (Advance Authorization No.3110062832 dated 26.02.2014 & Adv.Auth.No.3110064115 dated 09.06.2014).

The undersigned is directed to refer to DGFT U.O.No.01/80/050/09/AM15/DES-I/59 dated 16.04.2014 & U.O.No.01/80/050/00009/AM15/DES-I/1132 dated 21.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

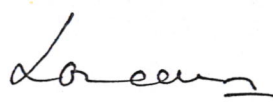
Item to be Exported	Quantity
Injection Moulded Chrome Plated Plastic Parts	1 No.

Raw-material recommended to be Imported	Quantity
Relevant (PC + ABS) Blend – Bayblend T45 PG	1.05 kg/kg content in the export product.

This issues with the approval of competent authority.

15m
Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

1617
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Dharam Vir)
Section Officer
Tele:- 2338 2575

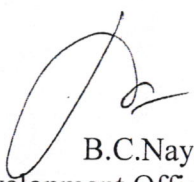
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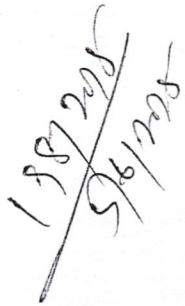
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159257 DT 19-08-14

DES-I, DGFT may kindly refer to above mentioned AA of M/S Faiveley
transport. I am directed to state that this office recommends these
components with NIL wastage & accountability clause under GN-4.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
01-06-15


DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B)

dated

(200)

Shri Meena
H/An
5/6/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11